

SHRI JAIRAM RAMESH: *

MR. CHAIRMAN: Nothing shall go on record. ...*(Interruptions)*... Nothing shall go on record. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: *

MR. CHAIRMAN: That's to be decided by the concerned. ...*(Interruptions)*... The concerned have decided. ...*(Interruptions)*... Don't worry. ...*(Interruptions)*... It had been done earlier also. ...*(Interruptions)*... Please. ...*(Interruptions)*... This will not go on record. We are on a special occasion. Please bear with me. ...*(Interruptions)*... At least for the sake of the country. ...*(Interruptions)*...

I. Notifications of the Ministry of Shipping.

II. Administrative Report and Accounts (2018-19) of Cochin Port Trust, Cochin, Kerala and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING; AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): Sir, I lay on the Table:—

I. A copy each (in. English and Hindi) of the following Notifications of the Ministry of Shipping, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:—

(1) G.S.R. 761 (E), dated the 7th October, 2019, publishing the Cochin Port Trust (Handling Freight Containers Carrying Dangerous or Hazardous Cargo) Regulations, 2019.

(2) G.S.R. 778 (E), dated the 14th October, 2019, publishing the Cochin Port Trust (Licensing of Stevedoring and Shore Handling) Regulations, 2019. [Placed in Library. See No. L.T. 765/17/19]

II. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 103 and Section 106 of the Major Port Trusts Act, 1963:—

(a) Administration Report of the Cochin Port Trust (CoPT), Cochin, Kerala, for the year 2018-19.

- (b) Annual Accounts of the Cochin Port Trust, Cochin, Kerala, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Port Trust.
- (d) Review by Government of the Annual Accounts of the above Port Trust. [Placed in Library. See No. L.T. 766/17/19]

Ordinances Promulgated by the President

MR. CHAIRMAN: Shri Rattan Lal Kataria. He is not there.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:—

- (1) The Prohibition of Electronic Cigarettes [Production, Manufacture, import, Export, Transport, Sale, Distribution, Storage and Advertisement] Ordinance, 2019 (No. 14 of 2019), promulgated by the President on the 18th of September, 2019. [Placed in Library. See No. L.T. 736/17/19]
- (2) The Taxation Laws (Amendment) Ordinance, 2019 (No.15 of 2019), promulgated by the President on the 20th of September, 2019. [Placed in Library. See No. L.T. 736/17/19]

PANEL OF VICE-CHAIRMEN

MR. CHAIRMAN: I have to inform hon. Members that Prof. M.V. Rajeev Gowda has been nominated on the panel of the Vice-Chairmen with effect from 28th of October, 2019.

RESIGNATION BY MEMBERS

MR. CHAIRMAN: Hon. Members, I have to inform that I have received letters from Shri K.C. Ramamurthy, Dr. Tazeen Fatma and Shri Ram Kumar Kashyap, hon. Members representing the States of Karnataka, Uttar Pradesh and Haryana respectively